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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A. No. 43/96

New Delhi: Dated: the 5th day of August, 1996

HON'BLE MR.S.R.ADIGE MEMBER (A).

HON'BLE DR.A.VEDAVALLI, MEMBER (J).

Shri H.S.Sharma,
Sr. SDE, HRD,
at present officiating as
Divisional Engineer,
G/o TDM, Aligarh (UP)Applicant.

By Advocate: Shri V.K.Rao

Versus

1 Union of India,
through Secretary,
Ministry of Telecommunications,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi.

2. Telecom District Manager,
Aligarh (UP)-202001.

3. The Chief General Manager,
Telecommunications-West,Respondents.
Dehradun (UP).

By Advocate: Shri M.M.Sudan.

JUDGMENT

BY HON'BLE MR.S.R.ADIGE MEMBER (A).

We have heard applicant's counsel Shri V.K. Rao and respondents' counsel Shri Sudan.

2. The applicant's prayer is to be allowed to continue to officiate on the post of Divisional Engineer and for regularisation against that post.

3. We note that pending regular promotions from the rank of Asstt. Engineer in TES Group B to that of Div. Engineer in Senior Time Scale Group A, a Screening Committee met to consider adhoc promotions on 17.7.95, but as the applicant's CRs were not complete, he could not be considered.

The Screening Committee met again on 25.8.95 in which the applicant's name was considered, but he was assessed unfit for promotion. Meanwhile in exercise of the powers vested with the Head of Circle for making local arrangement from TES Group B to STA Group A upto 6months, the applicant was promoted from Gr.B to that of Div. Engineer on officiating basis vide TDM Aligarh's order dated 11.7.95, and on the expiry of 6 months was reverted by order dated 6.1.96.

4. As the Head of Circle had power to grant officiating promotion only for 6 months there is no infirmity in the respondents reverting the applicant upon the completion of 6 months period, more particularly as by then the Screening Committee had found him unfit for adhoc promotion, and the question therefore of allowing the applicant to continue to officiate as DE does not arise. We have no doubt that in the next meeting of the Screening Committee to consider adhoc promotion and/ or DPC meeting for regular promotions the applicant's case will be considered in accordance with law.

5. The OA warrants no interference at this stage. It is dismissed. No costs.

A. Vedavalli

(DR.A.VEDAVALLI)
MEMBER (J)

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(S.R. ADIGE)
MEMBER (A)

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